Bill wise Comparative Analysis of Salary & Allowances of MLAs.

	Bill wise Comparative Analysis of Salary & Allowances of MLAs.							
S.No.	Particulars	Order No. 11002/92-LA dated 23.12.1993	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	Bill No. 02 of 1998 (Act No. 8 of 1998 notified on 14.07.1998 )	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)	Bill No. 08 of 2022 (Act No. 04 of 2023 notified on 1402.2023)
1	Salary	1,000 p.m.	1,000 p.m [Section 3(1)]	2,000 p.m [Section 3(1)]	3,000 p.m [Section 3(1)(i)]	6,000 p.m [Section 3(1)(i)]	12,000 p.m [Section 3(1)(i)]	30,000 p.m. [Section 3 (1)(i)]
2	Constituency Allowance	500 p.m.	1,000 p.m [Section 3(2)]	2,000 p.m [Section 3(2)]	6,000 p.m [Section 3(2)]	8,000 p.m [Section 3(2)]	18,000 p.m [Section 3(2)]	25,000 p.m [Section 3(2)]
3	Conveyance Allowance	150 p.m	500 p.m. [Section 3(3)]	500 p.m. [Section 3(3)]	500 p.m. [Section 3(3)]	4,000 p.m. [Section 3(3)]	6,000 p.m. [Section 3(3)]	10,000 p.m. [Section 3(3)]
4	Secretarial Allowance/ Assistance	No Provision	1,000 p.m. [Section 3(4)]	5,500 p.m. [Section 3(4)]	7,000 p.m. (As Secretarial Assistance) [Section 3(4)]	10,000 p.m. [Section 3(4)]	10,000 p.m. [Section 3(4)]	15,000 p.m. (As Secretarial Assistance) [Section 3(4)]
5	Daily Allowance	100 per day	150 per day [Section 3(1)]	225 per day [Section 3(1)]	400 per day [Section 3(1)(ii)]	500 per day [Section 3(1)(ii)]	1,000 per day subject to Maximumupto 40 days [Section 3(1)(ii)]	1,500 per day subject to Maximumupto 40 days [Section 3(1)(ii)]
6	Travelling Allowance	As applicable to Group-'A'officers for journey outside Delhi for duties as a Member	As applicable to Group- 'A'officers for journey outsideDelhi for duties as a Member [Section 4]		As applicable to Group-'A' officers of the highest Grade for journey outside Delhi for duties as a Member [Section 4]			
7	Medical Facility	As applicable to Group-'A'officers	As applicable to Group- 'A'officers [Section 5]				Member and his family members shallbe entitled for free medical treatment and or reimbursement in Govt. Hospitals/Govt. Empannelled/panelled/refer ral hospitals as per Medical AttendanceRules and DGEHS as available to Group"A"Officers of highest grade of Govt.: Provided that a compulsory monthly contribution shall be levied and such contribution shall be recoverable from salary of Member atthe same rate as payable by Group-A Officers [Section 5]	

S.No.	Particulars	11002/92-LA	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	Bill No. 02 of 1998 (Act No. 8 of 1998 notified on 14.07.1998 )	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)	Bill No. 08 of 2022 (Act No. 04 of 2023 notified on 1402.2023)
8	Telephone Facility	reimbursment of rental charges plus charges for Maximum 750local calls per quarter for one phone at residence or the place where MLA ordinarily conducts	Limited to reimbursment of rental charges plus charges for local calls as admissible to Group-'A' officers of government for one phone (without STD) at residence or the place where MLA ordinarily conducts his work relatingto Legislative Assembly. [Section 6]	for one phone (without STD) at residence or the place where MLA		Member. [Section 6]	Rs. 8,000 p.m. to meet the cost oftelephone charges that may be incurred by Member.  [Section 6]	Rs. 10,000 p.m. to meet the cost oftelephone charges that may be incurred by Member.  [Section 6]
9	Travelling Facility	No Provision	Reimbursment upto Rs. 15,000 in a year for journey by Rail, Road or Air in India with spouseand dependent Children,dependent parents and one companion [Section 7]		6A. Travelling facilities- A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of thirty-five thousand rupees on travel within India for self and members of the family. [Section 6A]		A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of fifty thousand rupees on travel within India for self and members of the family. [Section 6A]	A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of One Lac rupees on travel within Indiafor self and members of the family.  [Section 6A]
10	Motor Car Advance/Conveya nce Advance		An advance upto Rs. 50,000 for purchase of anyMotor Car/Motor Cycle/ Light Vehicle or its actual cost whichever is less. Recoverable, with interestrate aplicable to MPs, within 05 years or the term as MLA whichever isshorter. [Section 8]	(1) Repayable Advance upto Rs. 1,00,000 for purchase of a Conveyance. (2) Rate of Interest and Mode of Recovery shall be such as may be prescribed byGovt. with approval of President [Section 8]		(2) Rate of Interestand	A Member shall be entitled to a conveyance advance upto four lakh rupees for the purchase of conveyancewhich shall be repayable within his term. [Section8(1)]	A Member shall be entitled to a conveyance advance upto eight lakh rupees for the purchase of conveyancewhich shall be repayable within his term. [Section8(1)]
	Electricity & Water Charges					<b>8A</b> "8AReimbursement of electricity and water charges Monthly	Reimbursement of electricity and watercharges Monthly electricity & Water charges in respect of place of residence for maximum upto Rs. 4,000 p.m. shall be reimbursed."  [Section 8A]	

S.No.	Particulars	Order No. 11002/92-LA dated 23.12.1993	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	(Act	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)	Bill No. 08 of 2022 (Act No. 04 of 2023 notified on1402.2023)
12	Pension	Rs. 300 p.m. on completion of four years continuously or in parts,out of the term of five years. For a period exceeding 05 years, additional pension of Rs.75 p.m for every completed years, subjectto a maximum of Rs. 750 p.m.	Rs. 300 p.m. on completion of four years continuously or in parts, out of the term of five years. For a period exceeding 05 years, additional pension of Rs. 75 p.m for every completedyears, subject to a maximum of Rs. 750 p.m. [Section 9]			Upto 02 years but less than 04years= Rs. 1,500 p.m. Upto 04 years but less than 05years= Rs. 3,000 p.m. After 05 years= 5,000 Provided that where any person has served as Member for period exceeding 05 years additional pension Rs. 500 p.m. for every year or part thereof, exceeding six months, in excess of five years, subject to maximum of 10,000 p.m. [Section 9(1)]	Rs. 7,500 p.m. for the first term of membership and an additional pension of Rs. One thousand for every successive year of membership beyond the first term.  [Section 9(1)	Rs. 15,000 p.m. for the first term of membership and an additional pension of Rs. One thousand for every successive year of membership beyond the first term.  [Section 9(1)

\*Bill No. 15 of 1995 (Act No.02 of 1996 notified (ii) on 14.03.1996)

- Motor Car Advance substituted by the word Conveyance Advance: (1) Repayable Advance upto Rs. 50,000 for purchase of a Conveyance. (2) Rate of Interest and Mode of Recovery shall be prescribed by Govt. with approval of President. [Section 8]
- Travelling Facilities : [Section 7 of Principal Act omitted]

\*Bill No. 08 of 1998 ( Act No. 01 of 1999 notified on 10.03.1999)

New Section Inserted after Section-6: 6A-Railway Travel- entitlement to rail travel coupon books in the form as may be prescribed for self or with a person accompanying the Members to travel for any number of times to any place in India during a financial year. Provided that the money value of the Coupon books used shall not exceed four times the fare of a single AC-II Tier Journey between Delhi to Kanyakumari [Section 6A]

\*Bill No. 04 of of 1999 notfied on 17.12.1999)

For any period below two years- pension Rs. 5,00 p.m, For two years Rs. 750 p.m., For three years- Rs. 1100 p.m. For four years- Rs. 1400 p.m. and For five years- in aggregate Rs. 1999 (Act No. 10 1400 p.m. For period exceeding 05 years additional pension Rs. 250 p.m. for every year or part thereof, exceeding six month, in excess of five years. [Section 9(1)]

\*Bill No. 01 of of 2009 notified on 8.10.2009)

Amendment of Section 9 (4) only: "(3) Where any person entitled to pension under sub-section (1) is also entitled to any other pension (including pension whether known as 2009 (Act No. 08 Swatantrata Sainik Samman pension or by any other name), such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension."

<sup>\*</sup>As per Cabinet Decision No. 1848 dated 26.12.2011, Rs. 30,000 p.m. for reimbursment of Wages for two (02) Data Entry Operators . (effective from 01.11.2011)